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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE AT PUNE**



ORIGINAL APPLICATION NO.97 OF 2022(WZ)

WITH

I.A NO. 166 OF 2022 (WZ)

IN THE MATTER OF

Mr. Tanaji Balasahab Gambhire

And Others

..... Applicants

Versus

Union Of India – Secretary Moefcc

And Others

Kendriya Vidyalaya Ganeshkhind

(Through Principal)

..... Respondents No. 19

AFFIDAVIT IN REPLY

I, Shabana Khan, Age 43 years, Occ: Principal, Respondent No. 19, Office Address at; Kendriya Vidyalaya, Ganeshkhind Pune – 411007, do hereby solemnly state and affirm as under:-

1. It is submitted that I am conversant with the facts and circumstances of the present case and I am able to depose on the same. I say that I am filing the present affidavit as and by way of reply to the Application filed by the Applicant. I crave leave to file further affidavits, if required.



2. I say and submit that, I have been served Notice on 29/11/2022 by this Hon'ble Bench. On pervious date via. VC Respondent No. 19 had appeared before this Hon'ble Bench. This Hon'ble Court had granted 15 days' time to Respondent for filing Affidavit in Reply.
3. I say and submit that, Pride Purple Landmark LLP had planted 300 saplings in school premises with permission of the school authority in year 2017. And till 2018 the Pride Purple Landmark LLP has taken care of the saplings.
4. I say and submit that, thereafter Pride Purple Landmark LLP did not take any active participation in taking care towards planted saplings in the school premises. The school authority had taken care of planted saplings which were within its limits as school has limited source of water supply and manpower. All the necessary steps taken by school authority were in best interest of the saplings planted within school premises. As of now out of 300 planted saplings only 25 have survived.
5. I say and submit that, during Nation wide pandemic of COVID 19 due to strict lock down period from the year 2020 to 2022, in absence of regular man power, the saplings could not be taken care of.
6. The respondent seeks leave of this Hon'ble Court to add, alter, amend, rescind and/or delete any of the ground in the present reply with the permission of this Hon'ble Court if required.



I, Shabana Khan, I have carefully gone through my Affidavit and annexures annexed hereto. I say that the contents of paragraphs no. 1 to 6 of my Affidavit are true and correct to the best of my personal belief which I believe to be correct. I also state on oath that the Affidavit has been personally checked by me. The documents annexed to support m Affidavit are true copies of the original documents and I state on affidavit accordingly.

Solemnly affirmed at Pune)

This 9th June 2023)

Shabana Khan
Deponent

प्रकार्य / PRINCIPAL
केन्द्रीय विद्यालय / CENTRIYA VIDYALAYA
गणेशखिंड, पुणे 07/Ganeshkhind, Pune-07

Identified by me.

Before me

Advocate



NOTED AND REGISTERED
AT SR. NO. 330 / 2023
DATE 09-06-2023

BEFORE ME,
Tejaswri Shirish Padmanabhi
9-6-23
TEJASWRI SHIRISH PADMANABHI
ADVOCATE & NOTARY
GOVERNMENT OF INDIA
DIST. PUNE (MAHARASHTRA)
REGD. NO. 20325
EXP. DATE 7/03/2025



VAKALATNAMA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE AT PUNE**

**Original Application No. 97 of 2022
With
I.A No. 166 Of 2022(WZ)**

Mr. Tanaji Balasahab Gambhire

And Others

..... Applicant

Versus

Kendriya Vidyalaya Ganeshkhind

(Through Principal) And Others

..... Respondent No.19

I /We the Undersigned Respondent No.19
The Respondent No. 19 above named hereby appoints & authorise

**Adv. Sandeep Bali
Adv. Kushal A. Agawane
Adv. Prathamesh A. Zagade**

**Office No. 05,
B. K. Apartments,
Deccan College Road, Yerwada,
Pune - 411 006
Email- sandeepbali9@gmail.com
Mobile No.9422006440
MAH 1610/2011**

- To appear and plead for me/us as my/our Advocates /s in the matter.
- In witness where of I ? We have signed below this ____ July of 2023

Accepted and filed on /07/ 2023

Signature of Advocate/s

SHABANA KHAN

PRINCIPAL

**प्राचार्य के.वि.
गणेशखिंद, पुणे - 411007
PRINCIPAL K.V.
Ganeshkhind PUNE-4**